

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:1018  
ANSWERED ON:29.11.2012  
TRANSFER OF RESERVED RAIL TICKETS  
Kumar Shri Kaushalendra

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Railway Board has recently taken a decision to allow a passenger to transfer his reservation to blood relatives like parents, siblings or offsprings or to his/her spouse on production of documentary proof at the counter 24 hours before the departure of the train in case the person is unable to travel;
- (b) if so, the details thereof and whether similar rule is applied to the tickets booked on Railway duty passes but with the exception of blood relation;
- (c) if so, the details in this regard and whether the Railways have taken any special security measures to check misuse of this provision by the travel agents; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY)

- (a) & (b): No recent instructions have been issued by Railway Board on this account. However, a berth/seat reserved in the name of any person has to be used only by that person and is not transferable to any other person except under the conditions mentioned in Passengers (Change of Names) Rules, 1990 and subsequent amendments made in these Rules. These Rules are also applicable to the tickets booked on pass without any exception.
- (c) & (d): With a view to streamlining the system and to prevent the misuse of the provision of change of name, detailed procedure has been issued which, inter alia, prescribes production of requisite proof, nomination of officers for granting such permission, keeping of records, etc.